## CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

### O.A.No.300/2020

# Dated Wednesday, the 11<sup>th</sup> day of March, 2020 PRESENT

#### Hon'ble Mr.T.Jacob, Administrative Member

J.Banupriya,

Primary School Teacher,

GPS Kovilpathu, Neravy Zone II,

Puducherry 609 604

... Applicant

By Advocate Mr.B.Balavijayan

Vs

1. The Union of India,

Rep., by its Chief Secretary,

Government of Pondicherry, Pondicherry 605 001.

2. The Secretary to Government,

Department of School Education,

Government of Pondicherry, Pondicherry 605 001.

3. The Director of Education,

Department of School Education,

Government of Pondicherry,

Pondicherry 605 001.

... Respondents

By Advocate Ms. Devie Soccalingame

### (Order: Pronounced by Hon'ble Mr.T.Jacob, Member(A))

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To direct the 3<sup>rd</sup> respondent to post the applicant in same station where her husband is working, i.e., at Pondicherry, in light of the Guidelines issued by the Government of India, in the office memorandum dated 30.09.2009 and the consequential GO Ms.No.3 issued by the Department of Personal and Administrative Reforms (Personal Wing), Government of Pondicherry, by considering the representation dated 20.12.2019 made by the applicant, which is pending with the 3<sup>rd</sup> respondent, in file No.498/GPS K Neravy/2019-20-20.12.2019."

2. The applicant, a Primary School Teacher was transferred to the Government Primary School, Karaikal on 07.06.2019 and she joined the transferred place and is working as such. Her grievance is that her husband is working as Chief Airport Security Officer, Puducherry Airport and as per the Office Memorandum of the Government of India and the GO Ms.No.3 issued by the Department of Personal & Administrative Reforms (Personal Wing), Government of Pondicherry which emphasises that the husband and wife if working in the same department and if the required level of post is available should invariably be posted together in order to enable them to lead a normal family life and look after the welfare of their children especially till the children attain 18 years. The applicant made a representation dated 20.12.2019 requesting transfer to Puducherry which evoked no positive response. Hence this OA.

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3. When the matter came up for hearing, learned counsel for the

applicant would submit that the applicant has filed representation dated

20.12.2019 before the competent authority regarding her grievance

which is still pending and no order is passed till now. She will be satisfied

if the said representation is disposed of within a stipulated time frame.

4. Ms.Devie Soccalingame, takes notice on behalf of the respondents

and submits that the respondents have no objection for disposal of the

representation of the applicant on merits.

5. In view of the limited submission and without going into the merits

of the case, the OA is disposed of in the following lines:

"The competent authority is directed to consider

the applicant's representation dated 20.12.2019 in

the light of relevant rules and regulations and pass

a reasoned and speaking order, within a period of

three months from the date of receipt of a copy of

this order."

(T.JACOB) MEMBER (A) 11.03.2020